

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**Appeal No.31/59/PB/2018**

**IN THE MATTER OF:**

Mrs. Veena Kohali & Ors.

.... Applicant/petitioners

Vs.

Jey Kay Pvt. Ltd. & Anr.

.... Respondents

**Order under Section 59 of the Companies Act**

**Order delivered on 29.01.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Sh. S.K. Mohapatra,**  
**Hon'ble Member (T)**

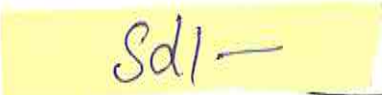
For the Applicant/petitioner : Mr. Alishan Naqvee, Ms. Rupal Bhatia,  
Mr. Saurabh Chaturvedi, Ms. Sneha Siddarth,  
Advs.  
Mr. Arjun Kohli, Adv. for Petitioner No. 2

**ORDER**

Objections by Ms. Nitisha Kohali has been filed to this application and a copy thereof has already been furnished to the Counsel for the petitioner. Learned Counsel for the petitioner seeks and is granted two weeks' time to file reply with a copy in advance to the Counsel for the applicant.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the Counsel opposite.

List for arguments on 5<sup>th</sup> March, 2018.

  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

  
**(S.K. MOHAPATRA)**  
**MEMBER(TECHNICAL)**